

take any action—because many questioners felt that it was a rather undesirable thing—to stop it. Has any action been taken in that direction?

SHRI A. K. CHANDA: Whenever any undesirable activities are indulged in by these news services, we do take action.

SHRI C. G. K. REDDY: Is it a fact that certain literature is imported into the country from abroad free and sold and the proceeds of these sales go to certain agencies and do Government think it is a desirable thing or not?

SHRI A. K. CHANDA: I would like to have notice

SHRI T. S. PATTABIRAMAN: Are Government aware that certain political parties in India get financial assistance in the shape of books from foreign countries?

SHRI A. K. CHANDA: I would require notice to answer the question.

#### VIOLATION OF CEASE-FIRE LINE IN KASHMIR

\*275. DR. KALIDAS NAG: Will the PRIME MINISTER be pleased to state:

(a) whether there has been any violation of the cease-fire line in Kashmir during the last four months and if so, who was responsible for such violation; and

(b) what steps Government have taken to prevent a recurrence of such violation?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (Shri A. K. CHANDA): (a) From the 1st July 1953 to the 31st October 1953, nine violations of the cease-fire line in Kashmir by Pakistan have been reported.

(b) Regular patrolling of the cease-fire line is being carried out by the troops. Cease-fire violations are reported to the United Nations' Field Observer Teams located on both sides of the cease-fire line for investigation.

DR. KALIDAS NAG: May I ask if there were any external agencies present at the time when the violations of the cease-fire line took place? Were there representatives of the U.N. or any other foreign agencies?

SHRI A. K. CHANDA: The United Nations Field Observers are there, of course

DR. KALIDAS NAG: Are they working now?

SHRI A. K. CHANDA: Yes, they are in Kashmir.

DR. KALIDAS NAG: So it is more or less a permanent body?

KHWAJA INAIT ULLAH: From the reply of the Deputy Minister we learn there were violations of the cease-fire line seven times

SEVERAL HON. MEMBERS: No, nine times

KHWAJA INAIT ULLAH: Yes, nine times. Will the hon. Deputy Minister kindly let us know what kind of violations they were? Were they of a serious kind?

SHRI A. K. CHANDA: They were not serious in that there was no loss of life or property on the Indian side. The following are the categories—some of them are very technical:—

- (1) Crossing of the cease-fire line.
- (2) Firing and use of explosives within five miles of the cease-fire line without advising the U.N. Observers well in advance
- (3) New wiring or mining of any positions
- (4) Reinforcing of the existing F.D.L.s with men or war-like stores or strengthening of the defences in areas where no major adjustments are involved by the determination of the cease-fire line.

- (5) Forward movement from outside into the State of Kashmir of any warlike stores, equipment and personnel other than reliefs and maintenance.

- (6) Flying of aircraft over either side's territory.

2 P.M.

SHRI H. C. MATHUR: Have these violations been decreasing since the talks between the two Prime Ministers started?

SHRI A. K. CHANDA: I am afraid I have not got the comparative figures.

#### ADVANCES FROM CONTINGENCY FUND

\*276. SHRI P. C. BHANJ DEO: Will the PRIME MINISTER be pleased to state the particulars of advances so far drawn during the current year from the Contingency Fund for post-Budgetary expenditure of the Ministry of External Affairs?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA): No advance has been drawn so far from the Contingency Fund of India during the current financial year.

SHRI P. C. BHANJ DEO: May I know, Sir, whether the Minister's answer has been concurred in by the Custodian of the Contingency Fund of India and by the Audit Department?

SHRI A. K. CHANDA: Well, Sir, we have not drawn any money from the Fund. That is all that I have to say.

SHRI C. G. K. REDDY: Who believes you? That is what he means.

MR. CHAIRMAN: No, no.

SHRI P. C. BHANJ DEO: May I know, Sir, if the hon. Minister anticipates any unforeseen items of expenditure in his Ministry during the rest of the current year?

SHRI A. K. CHANDA: How can one anticipate an unforeseen thing, Sir?

SHRI P. C. BHANJ DEO: May I know, Sir, whether any amount was drawn from the Contingency Fund to cover the expenses of the Indian Delegation to China?

SHRI A. K. CHANDA: Which Delegation, Sir?

SHRI P. C. BHANJ DEO: Well, the very latest one.

SHRI A. K. CHANDA: Latest one is quite an old one, Sir.

SHRI B. C. GHOSE: We did not hear the answer, Sir.

SHRI P. C. BHANJ DEO: I put a question about the Indian Delegation to China to the hon. Prime Minister last April in which I asked for specific information whether part of the expenses or the whole of the expenses were drawn from the Contingency Fund. I received no satisfactory reply either in the affirmative or in the negative from the Prime Minister and that is the reason why I am putting that supplement.

SHRI A. K. CHANDA: Speaking subject to correction, Sir, my information is this: The only Government sponsored Delegation to China was during the last financial year and not this one.

PROF. G. RANGA: How did you get the money for that?

(No reply.)

\*277. [The questioner (Shri K. C. George) was absent. For answer vide column 2144 infra.]

\*278 [The questioner (Shri K. C. George) was absent. For answer vide column 2145 infra.]

#### REPORT OF CHAMPHEKAR COMMITTEE

\*279. SHRI R. BISWASROY: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the Champhekar Committee was appointed to investigate into the justification